



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
JUDICIAL DEPARTMENT

## NOTIFICATION

The 11th June, 2019

No. **JDJ/11016/78/2017-ESTT-JUDI-Judicial/15**.- In exercise of the powers conferred by the proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Assam is hereby pleased to make, in consultation with the Gauhati High Court, the following rules further to amend the Assam Judicial Service Rules, 2003 hereinafter referred to as principal Rules, namely:-

Short title and commencement

1. (1) These rules may be called the Assam Judicial Service (Amendment) Rules, 2019.  
(2) They shall come into force on the date of their publication in the Official Gazette.

Amendment of rule 7

2. In the principal Rules, in rule 7, in the table, in serial No. 3, in column (3), for the existing provision, the following shall be substituted, namely :-  
" By direct recruitment on the basis of aggregate marks obtained in a competitive examination conducted by the High Court as indicated in Schedule B of the Rules. "

Amendment of rule 10

3. In the principal Rules, in rule 10, in sub-rule (1) ,-  
(i) in clause (i), in the existing provision, the following lines shall be deleted, namely :-

" It shall also indicate that an additional list of selected candidates would be prepared as per clause (iv). Such procedure shall also be followed for the purpose of selection of candidates for pre-appointment training in Grade-III cadre."

(ii) in clause (iii), for the existing provision, the following shall be substituted, namely :-

" The recruiting authority shall on the basis of marks secured by a candidate, and taking into consideration the orders, if any, in force relating to reservation of posts for Scheduled Castes, Scheduled Tribes and Other Backward Classes, prepare a select list, in order of merit, assessed as provided in Schedule-B, which shall be equal to the number of vacancies notified."

(iii) the clause (iv), shall be deleted and the existing clause (v), (vi), and (vii) shall be renumbered as clause (iv), (v) and (vi) respectively.

(iv) in clause (iv), so re-numbered, the words and number, "and (iv)" appearing in between "clause (iii)" and "above", shall be deleted.

(v) in clause (v), so re-numbered, for the existing provision the following shall be substituted, namely :-  
" Candidates whose names are included in the list prepared under clause (iii) above shall be considered for appointment in the order in which their names appear in the list and subject to rule 11, they may be appointed by the appointing authority in the vacancies notified under clause (i) above."

(vi) in clause (vi), so re-numbered, the words and number, "or clause (iv) or on their successful completion of the training as aforesaid" appearing between the words, "or" and "shall" shall be deleted.

Amendment of  
rule 14

4. In the principal Rules, in rule 14, in sub-rule (1), for the existing provision, the following shall be substituted namely :-

" There shall be a training course for the Officers appointed in Grade III of the service and direct recruits in Grade I of the service, as the High Court may deem fit and proper as per the Schedule D."

Amendment of  
rule 17

5. In the principal Rules, in rule 17, in sub-rule (2), for the existing provision of clause (a) and (b), the following shall be substituted, namely :-

" The seniority inter-se of the members of the service,

appointed on the basis of result of Competitive Examination/Limited Departmental Examination shall be determined according to the Merit List prepared by the Concerned Authority. "

Amendment of  
Schedule 'D'

6. In the principal Rules, in Schedule D, in paragraph B, for the existing provision, the following shall be substituted, namely :-
- "The appointees in Grade III cadre shall be required to undergo training course for a period of 1 (one) year in the course and manner as may be decided by the High Court. The training course for officers appointed in Grade - III of the service shall be spread over as provided below , -
- (i) Six months class room lectures at Training Institute as per the curriculum fixed by the Training Institute in consultation with the High court.
  - (ii) Six months of field posting in criminal Courts and civil Courts as decided by the High Court.
  - (iii) The order and period of field posting and class room training commencing from the date of appointment and for a period of 1 (one) year shall be decided by the High court in consultation with the Training Institute."

Amendment of  
Schedule 'F'

7. In the principal Rules, in Schedule F, in table A, at Sl.No. 8(b), in table B, at Sl.No. 5(b), in table C, at Sl.No. 5(b) and in table D, at Sl.No. 11(b), the words, "and should be double the number of vacancies notified" shall be deleted.

**S. K. SHARMA,**

L. R.-Cum-Commissioner & Secretary to the Govt. of Assam,  
Judicial Department.